Name of posts					No. of posts before merger		No. of posts after merger	
					Deptt. of Economic Affair:	Deptt. of Banking		
3.	Hindi Officer (Hindi Implen	nenta	ation).	•	τ	•••	L	
.4.	Section Officer (Hindi)				4	•••	4	
.5∙	Senior Hindi Translators.		•		9	I	10	
б.	Junior Hindi Translators		•		7	2	9	
7.	L.D.Cs	•			10	3	13	
8.	Stenographer Grade II CSSS.			•	ĩ		ı	
9.	Stenographer Grade III CSS	S.			I	2	3	

(c) The Staff Inspection Unit of the Ministry of Finance has conducted a work study of the Hindi Cell of the Banking Division during the month of February, 1978 and their report is awaited.

Harassment to Charitable Trusts by I.T. Officers

824. PROF. RAM LAL PARIKH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the harassment frequently caused to the charitable trusts in Bombay by the local Income-tax Officers who resort to narrow interpretation of the law to the detriment of such trusts; .and

(b) if so, what action Government propose to take to redress the grievances of these trusts?

THE MINISTER OF STATE IN 'THE MINISTRY'OF FINANCE (SHRI ZULFIQUARULLA): (a) Representations have been received against the interpretation of the term 'Charitable purposes' in some cases. The ratio indicated by the Supreme Court in the Lok Shikshana Trust Vs. CII (101-ITR 234) and Indian Chamber of Commerce Vs. CIT (101-ITR 796) has been followed in this connection. No case in which any harassment has been caused by reason of the interpretation of the provisions of the Act by the Income-tax Officers has come to notice.

(b) However, the Government is considering the question of simplification and rationalisation of the provisions contained in the Income-tax Act relating to charitable trusts in the light of the recommendations of the Chokshi Committee.

Misuse of Import Licences the bv Asian Cables

825. SHRI IBRAHIM KALANIYA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERA-TION be pleased to state:

(a) whether Government's attention has been drawn to the reported misuse of import licences by the Asian Cables owned by M/s Goenka Brothers;

(b) whether it is a fact that the firm had been issued import licence for raw material for the manufacture of polythilin pipe in its factories at Bombay when they had no capacity to manufacture such pipes there and the imported raw material was sold by the firm in black market;

(c) whether it is also a fact that the firm has been issued a fresh import licence worth Rs. 3 crores;